



2026:AHC:35819

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2390 of 2026

Dhanpal Singh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Mani, Raghvendra Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Raghvendra Pratap Singh, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner superannuated from the post of Sub Inspector, however, post retirement, an amount of Rs. 3,29,943/- had been deducted from the gratuity. Learned counsel for the writ petitioner submits that the same is unilateral, behind the back of the writ petitioner and there is no departmental proceedings are pending against the writ petitioner.
3. Learned counsel for the writ petitioner submits that the claim of the writ petitioner needs adjudication at the first instance by fourth respondent, Superintendent of Police, Bijnor.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Superintendent of Police, Bijnor by **27.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 18, 2026

Rajesh